

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2756
ANSWERED ON:30.07.2014
MURDER OF POLITICAL LEADERS
Kodikunnil Shri Suresh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposes to order an inquiry into the murder of certain political leaders including from Kerala;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of CBI enquiries going on in the State of Kerala relating to murders;
- (d) whether CBI has any specific policy in taking up cases for enquiry; and
- (e) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): Government does not order CBI inquiry into the murder of certain political leaders including from Kerala unilaterally. CBI takes up the important and complicated cases for investigation as per procedure described below:-

- (i) As per section 2 of the Delhi Special Police Establishment (DSPE) Act, 1946, Central Bureau of Investigation (CBI) can suo-motu take up investigation of offences notified in section 3 only in the Union Territories.
- (ii) Taking up investigation by CBI in the boundaries of State requires prior consent of that State as per Section 6 of the DSPE Act.
- (iii) The Central Government can authorize CBI to investigate such a crime in a State but only with the consent of the State Government concerned.
- (iv) The Supreme Court and High Courts, however, can order CBI to investigate such a crime anywhere in the country without the consent of the State concerned.

(b): So far as CBI is concerned, 06 cases have been registered relating to murder of Political leaders during the last three years i.e. 2011, 2012, 2013 and 2014 (upto 30.6.2014). The details are enclosed at Annexure-'A'.

(c): One Regular Case is under investigation in the State of Kerala relating to murder.

(d) & (e): CBI takes up the important and complicated cases for investigation only on the consent of concerned State Governments or when it is so entrusted by the Central Government after obtaining the consent of State Government concerned and otherwise when directed by the Hon'ble Supreme Court of India & High Courts. However, for Union Territories, as per section 2 of the DSPE Act, 1946, CBI can suo-motu take up investigation of offences notified in section 3 only in the Union Territories.